

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH, GUWAHATI

CP (IB) No.33/GB/2019

*Under Section 9 of the Insolvency & Bankruptcy Code, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016*

In the matter of:

Prakash Parcel Services Pvt. Ltd. ... Applicant/Operational Creditor

-Versus-

Megha Granuels Pvt. Ltd. ... Respondents/Corporate Debtor

Order delivered on 29<sup>th</sup> November, 2019

Coram:


Hon'ble Mr. Hari Venkata Subba Rao, Member (J)

For the Operational Creditor : Mr. Hemen Das, Advocate

For the Corporate Debtor : Mr. Nabajyoti Borah, Advocate

ORDER

Both sides present. Advocate appearing for the applicant filed IA No.84 of 2019 praying for withdrawal of the main company petition on account of settlement entered into between the parties and also on account of receipt of the settlement amount through post-dated cheques issued by the respondents / CD. As the main company petition has not yet been admitted, there is no impleadment or legal obstacle for allowing the said application. Accordingly, the IA No.84/2019 is allowed and the main company petition stands disposed of as withdrawn, in view of the settlement arrived at between the parties. However, liberty is granted to the petitioner to apply for revival of the main company petition, in the event of any of the post-dated cheques issued by the respondents/CD were bounced for insufficiency of funds. Ordered accordingly.

  
Member (Judicial)  
Adjudicating Authority

Dated, Guwahati the 29<sup>th</sup> day of November, 2019  
//DeKa -29.11.2019//